

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1625/2017

(Arising out of impugned final judgment and order dated 23/01/2017 in MCRA No. 88/2017 passed by the High Court Of Chhatisgarh At Bilaspur)

AJIT SINGH

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 02/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Amarendra Sharan, Sr. Adv.
Mr. Atul Kumar, Adv.
Mr. Sanchit Guru, Adv.
Mr. Subodh Kumar, Adv.
Mr. Girish Chandra, Adv.
Ms. Archana Kumari, Adv.
Mr. Tushar Duneja, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in four weeks.

(DEEPAK MANSUKHANI)
AR-cum-PS

(RAJINDER KAUR)
Court Master